## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

(Appellate Jurisdiction)

## **APPEAL NO. 228 OF 2015 & IA NO. 374 OF 2015**

Dated: 20<sup>th</sup> December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Sardar Sarovar Narmada Nigam Ltd. .... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Tejas Karia

Ms. Avlokita Raju

Counsel for the Respondent(s) : Mr. Manu Seshadari

Ms. Tanvi Ranu

Mr. Samarth Chowdhary R-1

Mr. R.Mishra

Mr. Sanjiv Kr. Saxena Mr. Abhishek Rana R-2

Mr. Samir Malik

Ms. Shurti Awasthi for R-5

Mr. Shubham Arya Ms. Poorva Saigal Ms. Neha Garg

Mr. Ashwin Ramanathan for R-6

## <u>ORDER</u>

Learned counsel, Mr. Shubham Arya, appearing for Respondent No. 6 submitted that the learned counsel for Respondent No. 4, Mr. Rishab Donnel Singh has been appointed as IV, Additional Judge to I Civil Judge Class-II.

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Submissions made by the learned counsel appearing for the Respondent No. 6, as stated above, are placed on record.

Registry is directed to issue court notice to the Respondent No. 4 immediately and post this matter after serving notice to the Respondent No. 4.

In the meanwhile, learned counsel appearing for the Appellant and learned counsel appearing for Respondents are permitted to file their respective written submissions.

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil) Judicial Member

bn/kt